

[Mr. Deputy-Speaker]

House as early as possible after taking into consideration all the difficulties that have been expressed.

Shri Nambiar: You may also refer the question of increase of time allotted to private Members.....

Mr. Deputy-Speaker: That is a matter which has to be considered not by the Rules Committee, but by the Government. If the Bills are so important that is a matter which the Chair will consider in consultation with the Leader of the House.

Shri K. C. Sodhia (Sagar): Can we not consider that the Private Bills should not be allowed altogether?

Mr. Deputy-Speaker: The House will now take up the Muslim Wakfs Bill standing in the name of Shri Syed Mohammed Ahmad Kazmi.

[PANDIT THAKUR DAS BHARGAVA
in the Chair]

MUSLIM WAKFS BILL

Shri Kazmi (Sultanpur Distt.—North cum Faizabad Distt.—South-West): I beg to move:

"That the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis' management of them in India, be referred to a Select Committee consisting of Dr. Syed Mahmud, Shri M. Hifzur Rahman, Shri Ahmed Mohiuddin, Shri Gurmukh Singh Musafir, Pandit Krishna Chandra Sharma, Shri Hira Valabh Tripathi, Maulana Mohammad Saeed Masuodi, Col. B. H. Zaidi, Shri Mohanlal Saksena, Chaudhri Hyder Husein, Shri Amjad Ali, Shri Syed Ahmed, Dr. N. M. Jaisooriya, Shrimati Subhadra Joshi, Shri C. C. Biswas, Shri S. V. L. Narasimham, Shri Atma Singh Namdhari, Shri Piare Lal Kureel Talib, and the Mover, with instructions to report by the last day of the second week of the next session."

Mr. Chairman: I do not find in the copy of his motion before me any mention of the second week of the next session.

Shri Kazmi: Instead of 8th May I am moving "the last day of the second week of the next session".

Mr. Chairman: Very well.

Shri Kazmi: This Bill was with the permission of the House circulated for eliciting opinion. At the time I moved for eliciting opinion I had given a short summary of the Bill. I may just say that this Bill as a matter of fact is the result of a study of all the Wakf Acts which are in force in various States. But there is a large number of States which have got no Wakf Act at all. And it was for the purpose of co-ordinating the various States in the matter of supervision of Mutawallis in the administration of Wakfs that it was considered proper to have a Central Bill which can be applied to any of the States in which there is no Wakf Act at the present time. As a matter of fact for that very reason Delhi, U. P. and Bihar were exempted from the operation of the provisions of this measure in so far as they had Wakf Boards already constituted in those places.

Now, a very large number of opinions have been received. Some of them have already been circulated to hon. Members of this House. And hon. Members will find that the majority of them, with the exception of those that oppose it on sentimental ground, are in favour of the Bill and in favour of the principle of the Bill.

The only comments adverse to the Bill are in connection with the constitution of the Central Board, that it may prove to be an expensive one. But as a matter of fact, if you, Sir, will look to the scheme of the Bill, probably the Central Board will be the least expensive and will do probably very useful work.

In addition to the opinions that have already been circulated to the hon. Members there is a very large amount of opinion that has been received by the Government, which has not been published but which has been placed in the Library of the House. And from that it appears that a very overwhelming majority of people is in favour of the constitution of Boards of Management to look to and supervise the activities of Mutawallis in various States of India. For this reason I do not think it is necessary for me at this stage to deal with the various points that have been raised, because it is for the Select Committee to consider them.

Mr. Chairman: Motion moved:

"That the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis' management of them in India, be referred to a Select Committee con-

sisting of Dr. Syed Mahmud, Shri M. Hifzur Rahman, Shri Ahmed Mohiuddin, Shri Gurmukh Singh Musafir, Pandit Krishna Chandra Sharma, Shri Hira Vallabh Tripathi, Maulana Mohammad Saeed Masuodi, Col. B. H. Zaidi, Shri Mohanlal Saksena, Chaudhuri Hyder Husein, Shri Amjad Ali, Shri Syed Ahmed, Dr. N. M. Jaisooriya, Shrimati Subhadra Joshi, Shri C. C. Biswas, Shri S. V. L. Narasimham, Shri Atma Singh Namdhari, Shri Piare Lal Kureel Talib, and the Mover, with instructions to report by the last day of the second week of the next session."

شری ایم - ایچ - رحمان (مراد آباد
 ڈسٹرکٹ—سنٹرل) : مسٹر چہر مین -
 مسٹر کاظمی نے جو مسام وقف یہیں
 کہا ہے میں اسے بہت ہی اہم اور
 ضروری سمجھتا ہوں - جہاں تک مجھے
 یاد ہے اس سے پہلے مختلف صوبوں
 اور پرائنٹوں میں اس بات کی ضرورت
 محسوس ہوئی کہ لاکھوں کروڑوں
 روپیہ کا وقف جو لوگوں نے مسجدوں -
 قبرستانوں - خانقاہوں کے لئے کیا ہے
 تو اس میں کوئی ایسا قانون ہونا
 چاہیے جس سے متولی صاحبان جو
 اپنی ذاتی فرض پوری کرنے کے لئے
 اس وقف کا ناجائز استعمال کرتے
 ہیں ان کو ویسا کرنے سے روکا جائے
 اس کا صحیح طور پر استعمال ہو سکے -
 ابھی ابھی مسٹر کامی نے چار صوبوں
 اور پرائنٹوں کا ذکر کیا - وہاں اس بل
 کی ضرورت کو محسوس کرتے ہوئے
 انہوں نے اپنے یہاں ایک بلانے
 لیکن اس زمانے میں بھی ہم ایسی
 کمزوریاں اور خامیاں محسوس کرتے
 ہیں جس سے پوری طرح وہ کنٹرول نہ

ہو سکا جو ہونا چاہیے - پبلک میں
 جس زمانے میں آزادی کی جنگ
 لڑی جا رہی تھی تو جہاں ہم نے
 ملک کی آزادی کا مسئلہ اور بہت
 سی باتیں لوگوں کو بتلائی تھیں تو
 ان میں مذہبی جھڑپ سے اس
 بات کی طرف توجہ دلائی گئی کہ
 جب ہماری قومی حکومت قائم ہو
 تو ہم اوقاف کے بارے میں ایک
 ایسا انتظام حکومت کے ذریعہ سے
 کرائیں گے جس سے کروڑوں روپیہ جو
 نہک کام کے لئے لوگ وقف کر چکے
 ہیں وہ متولہوں کے ہاتھوں تباہ نہ
 ہو اور اس کا صحیح استعمال ہو
 سکے - اس کے لئے کسی بڑی تقریر
 کرنے کی ضرورت نہیں ہے - میں
 محسوس کرتا ہوں کہ جس وقت
 یہ بل رائے عامہ حاصل کرنے کے لئے
 شائع کیا گیا اس وقت جتنے متولی
 اور ان کے ایجنڈے تھے ان کی
 معمولی مخالفت کے علاوہ پورے ملک
 نے بلیکڈی طور پر اس کو ویلکم کیا
 اور خیر مقدم کیا اور اس کی ضرورت
 کو محسوس کیا - ہاں کچھ چھوٹی
 چھوٹی باتوں میں اختلاف بھی یہیں
 کہا ہے اور وہ ہونا بھی چاہیے -
 مختلف رائے جو حاصل ہوئی اس
 کے ساتھ ساتھ سلہک کمیٹی کو
 بوجھنے کی جو سفارش ہے تو وہاں
 جب وہ چہز جائے گی تو وہ تمام
 باتوں پر جن میں وہ چھوٹے چھوٹے
 اختلاف بھی ہیں ان پر پوری طور

[شرعی ایم ایچ رحمان]

سے اور صحیح طور سے فیصلہ کر لیا جائے گا اور رائے بدائی جائے گی۔ اس لئے بجائے اس بات پر زور دیا جاتا کہ اس بل کو پاس کر لیا جائے بہتر طریقہ یہی سمجھا گیا کہ اس کو ابھی سلہکت کمیٹی میں جانا چاہیئے تاکہ وہاں ہمیں ان سب رائیوں پر مشورہ کرنے اور ان سے فائدہ اٹھا کر اپنا فیصلہ کرنے میں بہت مدد ملے گی۔

لیکن اس ضرورت کو محسوس کرنا یقیناً ہاؤس کے ذمہ ہے۔ اس وقت ایسے حالات میں بہت سے اہم ادارے درگاہوں کے تمام معاملات۔ مسجداروں کے معاملات اور بہت سے یتیموں اور بھولوں کے معاملات۔ آپا کو اندازہ ہوگا کہ کس قدر خراب اور برباد ہوں۔ اور وہ محض متولہوں کی وجہ سے۔ اور وہ لوگ آج بھی بڑی بھاری بھاری رقمیں خرچ کر کے کوشہ کر رہے ہیں کہ یہ بل نہ بلایے جائے۔ اور ان کو اس کی کھلی چھوٹ مل جائے کہ وہ جس طرح سے چاہیں اپنا کام جاری رکھیں۔ اس لئے اس بل کا مقصد صرف ایک ہی ہے۔ بعض اوقات لوگوں میں یہ غلط فہمی پیدا کرنے کی کوشش کی گئی کہ درحقیقت یہ وقف بل اس لئے پھیل گیا ہے کہ گورنمنٹ ان اداروں پر زبردستی قبضہ

کر لے گی۔ اگر ایک آدمی بھی اس کا غلط مقصد کے لئے استعمال کرتا ہے میں سمجھتا ہوں کہ ہاؤس میں یہ بات کچھ زیادہ کہنے کی نہیں تھی۔ لیکن باوجود اس کو بار بار اس کو کہا گیا۔ میں ان لوگوں کو مطمئن کرنا چاہتا ہوں کہ اس بل کی جتنی بھی دفعات ہیں اگر ایمانداری کے ساتھ ان کو دیکھا جائے تو معام ہوگا کہ اس میں ایک جملہ بھی ایسا نہیں ہے کہ جس میں وقف کرنے والے نے جس مطالب سے وقف کیا ہے اس کو ادھر ادھر کرنے کی گنجائش رکھی گئی ہو۔ اور اگر کسی کو کسی قدر شک و شبہ بھی ہو تو یہ بل جس وقت اڑھلین حاصل کرنے کے لئے بھیجا گیا تھا کہ اگر کسی صاحب کو ایسا محسوس ہو رہا ہو کہ اس بل میں کوئی دفعہ ایسی ہے کہ جس میں وقف کرنے والے نے جس مقصد کے لئے وقف کیا ہے اس میں ادھر ادھر کیا گیا ہے تو ہمیں بتلایا جائے اور ہم اس تجویز کو منظور کریں گے۔ لیکن چونکہ ایسی کوئی چیز نہیں تھی اس لئے اس تمام پراپرٹی کے کا کوئی غلط نتیجہ نہیں ہوا۔ اس لئے میں سمجھتا ہوں کہ جو ہماری قومی پارلیامنت ہے اس کو اخلاقی طور پر اس بل کے پاس کرنے میں ہماری مدد کرنی چاہیئے تاکہ اس طرح کا بل ایسٹ کی شکل

میں ملک میں جاری ہو - اور
چلتے پڑتے اور صوبے میں جن میں
ایسا وقف ایکٹ نہیں ہے ان میں
بھی ایسی روشنی میں وقف ایکٹ
بن سکیں اور جہاں یہ وقف ایکٹ
بلے ہوئے ہیں ان میں جو کمزوریاں
اور خامیاں ہیں ان کو دور کیا جا
سکے - اور اس ایکٹ میں جتنی
پرینسپل کی باتیں آئی ہیں ان کی
مدد لے کر اس کو وقف ایکٹ کی
شکل دے سکے - میں ان چند الفاظ
کے ساتھ اس بل کی حمایت کرتا
ہوں -

بہت سی ایسی مثالیں ہیں
جہاں مسجدوں میں - خانقاہوں -
مدرسوں اور پڑھ خانوں میں پڑھوں
اور بھولوں کی تعلیم کے بارے میں
لوگوں نے روپٹے خرچ کئے ہیں اور
مذہبی لوگ ان میں گڑبڑ کر رہے
ہیں - اس کو بہتر بنانے کے لئے جو
بل آپ کے سامنے پیش ہے اس کو
آپ منظور کریں تاکہ قانون کی صورت
میں وہ آئے اور عام پبلک اس چیز
کو محسوس کر سکے کہ قومی حکومت
کے ذریعہ ہمیں سہرت اور مدد ملی
ہے جو کہ ہماری اخروی زندگی کو
بہتر اور کامیاب بنا سکے -

ان الفاظ کے ساتھ میں اس کی
تائید کرتا ہوں -

مولانا مسعودی (جنس ایلڈ کشمیر) :

جلاب والا - وقف ہاں کی ضرورت کے
بارے میں متحرک نے اور مولانا حفظ

الرحمن صاحب نے بہت تفصیل کے
ساتھ کہا ہے - میں سمجھتا ہوں کہ
اس موحلے پر مزید کسی لمبی بحث
کی کوئی خاص ضرورت نہیں - اس
لئے میں اس بل کو سائیٹ کمیٹی
کے سپرد کئے جانے کی تائید پر ہی
اکتفا کرتا ہوں -

(English translation of the above
speech)

Shri M. H. Rahman (Moradabad
Distt.—Central): Mr. Chairman, I
regard the Muslim Wakfs Bill intro-
duced by Mr. Kazmi as very impor-
tant. As far as I remember, various
States have felt the need of a law
which should prevent the *Mutawallis*
from misusing the Wakfs running into
crores of rupees made for mosques,
graveyards and shrines, for serving
their own personal ends and which
should ensure their proper use. Mr.
Kazmi referred to four States, where
such Acts were enacted. But even at
this time, we find certain loopholes
on account of which the desired con-
trol could not be exercised. During
the struggle for independence, along
with other things we also drew the
attention of the people to the fact that
after the establishment of our Nation-
al Government, we would urge the
Government to make arrangements so
that crores of rupees which have been
given by the people as Wakf for noble
causes should not be wasted by the
Mutawallis but should be used prop-
erly. There is no need to make any
big speech for this purpose.

I feel that when this Bill was pub-
lished for the purpose of eliciting pub-
lic opinion thereon, the whole of the
country, ignoring the feeble opposi-
tion offered by the *mutawallis* and
their agents, welcomed it in principle
and expressed the need for such a
measure. Of course, there are minor
differences of opinion, which are in-
evitable. When the Bill goes to the
Select Committee all these minor
points on which there is difference of
opinion will be considered and a correct
decision will be taken thereon.
Therefore, instead of pressing for
its passage, it was thought fit that
for the time being it should be refer-
red to the Select Committee, so that
all the different opinions should be
considered before arriving at any con-
clusion. At this time the affairs of
many important institutions, shrines
and mosques are in a mess and the
condition of many orphans and
widows is pitiable and for all this the

[Shri M. H. Rahman]

mutawallis are responsible. These people are even today trying not to let this Bill be placed on the Statute Book by spending large amounts of money. They want that they should be free to go their own way. Therefore, this Bill has only one objective. Sometimes a wrong impression has been sought to be created among the people that through this Wakfs Bill, Government wants to take over these institutions forcibly. I would like to assure these people that if viewed honestly, it would be seen that in the whole of the Bill there is not a single clause which leaves any scope for the object of the Wakf to be interfered with or changed. As there was no such objection to this effect when the Bill was circulated for eliciting public opinion, all this propaganda has not yielded any untoward results. For this reason, I think that our National Parliament should extend its moral support for passing this Bill so that there should be a model Act in the country, and in those States which have no Wakf Act, such an Act may be enacted in the light of this Act and in others which do have a Wakf Act, their loopholes and shortcomings may be removed. With these words, I support this Bill.

There are many examples in which people have invested money on mosques, shrines, schools, orphanages and on the education of orphans and widows but where the *mutawallis* are trying to commit irregularities. This Bill is before you to improve the state of affairs. You are urged to pass it so that it may become a law and the general public may be able to realise the Government's desire to improve the tone of our moral life. With these words I support the Bill.

Maulana Masuodi (Jammu and Kashmir): Sir, the mover and Maulana Hifzur Rehman have dwelt at length on the necessity of this Bill. I think there is no need to discuss this matter any further at this stage. Therefore, I would just support the motion for referring this Bill to the Select Committee.

The Minister of Law and Minority Affairs (Shri Biswas): If Muslim Members of this House desire that the Bill should be referred to a Select Committee, I cannot possibly raise any objection but for the information of the House, I should like to place before it a statement which I have prepared. It does not accord with what my hon. friend, Shri Mohammed Kazmi stated that opinion was overwhelmingly in favour of the Bill. It does not appear to be so according to the information which has

been placed before me. That information is this. The Bill has generally not found favour with important States. Take the Part A States first. Punjab is the only State which welcomes the Bill, and the other States are opposed to it. The opposition is based on more than one ground. It is opposed because in many of the States, they already have or are going to have Wakf Acts and they do not want this. Those Acts are functioning well and they do not want that there should be Central legislation now and those Acts should be repealed. The States of U. P., Bombay, West Bengal, Madhya Pradesh and Assam definitely declare that they do not want Central legislation. They are of opinion that each State should be left to promote legislation according to its own needs. Even if an all-India Bill finds favour with the House, those States will prefer to be exempted from its operation, and left to themselves to be governed by the Acts which they have already got. The working of this Act for the last few years in many of the States has revealed some shortcomings, and in some of these States, steps have been taken, in other States steps are being taken or will be taken, to correct those defects. Take, for instance, the U.P. Muslim Wakfs Act of 1936. A Committee of Enquiry was constituted under the Chairmanship of a former Judge of the Allahabad High Court, Mr. Niamatullah. That Enquiry Committee has submitted its report and the U.P. Government have brought forward an amending Bill making extensive amendments in the existing Act. They have added a new chapter regarding control to be exercised on the Wakfs' Board by the State. They do not want this new Bill because it will hamper their own amending Bill. Private opinions received from Uttar Pradesh are divided.

The State of Bombay is totally opposed to this Bill. They do not want the Bill to apply to that State. In 1950, the Bombay Public Trusts Act (Bombay Act XXIX) of 1950 was passed. It is applicable to all public, religious or charitable Trusts including a temple, a mosque or any other religious or charitable endowment irrespective of the religious character of that endowment. It is considered that it would be a retrograde step to make the present Bill applicable to Bombay. That is the opinion of the Government of Bombay.

Private opinions are also mostly opposed to the Bill in Bombay.

In the State of West Bengal, they have got the Bengal Wakfs Act, 1934 and they do not consider that there is any need for a Central Board. That Act has been functioning quite effectively and satisfactorily for the last few years since 1934. The scheme of the present Bill is considered much too cumbersome, and they particularly object to the vesting of judicial or quasi-judicial functions in the Central Board. If there is to be some authority to exercise judicial functions, that should be a *de facto* judicial authority. Private opinions received in West Bengal are also mostly opposed to the Bill. The State of Madhya Pradesh is opposed to the Bill. They are also of the opinion that each State should be left to legislate for itself.

Shri Syed Ahmed (Hoshangabad): In Madhya Pradesh, they have not legislated.

Shri Biswas: Therefore they say that each State should be left to legislate for itself.

Shri Syed Ahmed: I may inform the hon. Minister that about three years ago, a Wakf Bill was brought before the Madhya Pradesh Legislative Assembly. The Hon. Minister Mr. D. K. Mehta said that it was not their concern to control and regulate wakfs in the province and that it should be done privately. They refused to entertain this Bill.

Shri Biswas: This is what is stated in the opinions which have been received from the States and which have been circulated. I do not know what happened in Madhya Pradesh three years ago. They say that the scheme of the Bill is too cumbersome and that the wakfs cannot contribute towards the expenses of the Central organisation. If you read the Bill, you will see that there is a provision that wakfs from the States will have to contribute to the central fund for the purpose of maintaining the Central Board. Private opinions from Madhya Pradesh are also divided.

The State of Assam is opposed to the Bill. It agrees with the opinions of two Judges of the High Court, and both of them oppose the Bill.

As regards Bihar, opinion was received only the other day, and there also opinion is against the Bill. Madras has made no comments. But the Board of Revenue of Madras is definitely opposed to the Bill. The opinions received from private persons and associations are divided, but the majority are against the Bill. Orissa is opposed to the Bill and is contemplating separate legislation of its own with reference to the peculiar needs of the wakf properties in that State.

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Coming to Part B States, PEPSU, Rajasthan and Saurashtra have no comments to make. Madhya Bharat is the only State which favours the Bill. Hyderabad, Travancore-Cochin and Mysore are opposed. In Hyderabad, there is a uniform law governing Muslim and Hindu endowments. Therefore, they do not welcome the present Bill. Their own Act is working satisfactorily and the present Bill, it is said, will have the effect of promoting sectarianism. The States of Travancore-Cochin and Mysore do not want All India legislation; or at any rate, they would like to be left outside the scope of this Bill if it is passed.

As regards Part C States, Bhopal and Coorg agree with the principle of the Bill. But, the other States have no comments to make. So, among the States, it would not be correct to say that there has been a warm or enthusiastic welcome to this measure. A very large number of letters and telegrams have been received in the Ministry from private persons; that number is very large. It is said that the Bill is a Jamiat-ul-Ulema group's move. (*Some Hon. Members: No. no.*) I do not know, I am not expressing any opinion; I am only stating the opinions which have been received in the Ministry. From these opinions it is gathered that the Sunni Mohammedans consider that too much prominence has been given to Shias in this Bill. Many say that no distinction should be made between Sunnis and Shias. Those Muslims who belong to the Deoband school of thought or are associated with the Jamiat-ul-Ulema group, support the Bill.

As I said, most of the States who have opposed the Bill have considered that except very rich wakfs, wakfs generally will not be able to contribute to the expenses of the Central organisation. A uniform levy of 5 per cent is provided for in the Bill. In Bombay and U.P. the charges are not more than 2 per cent. Even then the wakfs find it very difficult to pay. Therefore, the only suggestion that I am making is,—possibly, it will be advisable to ascertain the probable expenses of the Central organisation. The paying capacity of the wakfs in general should also be ascertained, before a scheme like that proposed in the Bill is promoted.

The other objection to which I have also referred to is that the scheme is considered to be cumbersome. It is said that a body of 30 or 32 persons will constitute the Central body. If there is to be any scheme, many of

[Shri Biswas]

the States want a common scheme for all Muslim wakfs, without any distinction between Shias and Sunnis. Hyderabad, as I said, goes further and wants a common law for endowments of all classes, not merely Muslim, but Muslim, Hindu and so on. That is the position.

It is proposed now to refer the matter to a Select Committee. If my Muslim friends want it let them have it. Having regard to the facts....

Shri S. S. More (Sholapur): On a point of order, Sir, the hon. Member has been repeatedly saying that if the Muslim Members want that the Bill should go to the Select Committee, he has no objection. Is it an exclusive matter for the Muslims alone or for the whole House? Will that be consistent with the Constitution?

Mr. Chairman: On this ground the hon. Minister has not stated so far whether he is opposed to the Bill or agreeable to it. He is only stating the facts. He has yet to say whether the Government is agreeable to this or not. If he says that Government is agreeable, he is perfectly entitled to say it.

Shri Biswas: What I was suggesting was that Government do not take up a definite attitude one way or the other.

Shri S. S. More: Why not?

Shri Biswas: I have placed this summary of opinions before the House. It will be for the House to consider what action it should take: whether it should support the motion for reference to a Select Committee or oppose it. So far as the Government are concerned, they want to maintain an absolutely detached view.

Shri S. S. More: Non-committal.

Shri Biswas: That was what I was saying. As a matter of fact, if the House so desires, they may refer the Bill to a Select Committee. Speaking personally, if you ask my personal opinion and if I am at liberty to express my opinion, I do not think that on the materials which have already been placed before the House and the opinions which have been circulated, there is any case for referring the Bill to a Select Committee. I would rather suggest to my friend that he might withdraw this Bill and prepare a better Bill. As a matter of fact, he had framed a Bill at an earlier stage. That was very defective. It was examined in the Ministry and the present Bill no doubt incorporates

many of the suggestions which the Ministry had made on that occasion.

Shri Kazmi: No all the suggestions.

Shri Biswas: As I said, there are two matters which ought to be examined. The question as to the capacity of the State wakfs boards to contribute should be examined. It is no use laying down that 5 per cent. shall be paid, or alternatively reducing it to, say, 3 per cent. It is a matter for investigation. More time is necessary for that purpose. If Central legislation is promoted, it will be much better to carry the States with us. That attempt has not been made. We have the opinions of the States which are opposed to Central legislation. Therefore, if my hon. friend will withdraw this Bill—that is only a suggestion that I can make; nothing more than a suggestion—and take time to consider all these aspects, it is possible a better Bill may be introduced, if all the States agree to Central legislation. That is all I have got to say.

Shri S. S. More: Will it not be possible for Government to give their consideration to this matter and come out with legislation covering all religious endowments, irrespective of religion, because such a measure is absolutely necessary? If Government can take the initiative, they can push through the Bill easily.

6 P.M.

Shri Syed Ahmed: I am entirely in favour of that provided Government do not take too much time. They may take 20 years.

Shri Biswas: But, I may inform the House...

Shri S. S. More: Why not two months? Such a measure is absolutely necessary.

Shri Biswas: As soon as I came to know about this, I at once issued instructions to my Ministry to collect materials and facts for a comprehensive Bill on endowments. As a matter of fact, you will see I have before me here a book on endowments, both Hindu and Muslim. My object is to promote a Bill which will cover endowments of all kinds. But then, this Private Member's Bill has been introduced, and, therefore, all I could do was to place before the House the opinions I have received. As a matter of fact, Government will do its duty. If I am here, I shall certainly bring forward a Bill which I consider satisfactory, dealing not merely with

Muslim endowments or Hindu endowments, but all kinds of endowments. It is very necessary. I feel that, I have felt it all along. The materials are being collected.

Shri S. S. More: Such a measure will be consistent with our secular character.

Shri Biswas: I cannot promise that. I shall be in a position to bring it forward in the course of this year, but certainly next year it will be before the House.

श्री अलगू राय शास्त्री (जिला आजम गढ़—पूर्व व जिला बलिया—पश्चिम): अध्यक्ष महोदय, मैं यह निवेदन करना चाहता हूँ कि यदि ला मिनिस्टर का यह विचार है कि वह इस तरह का एक व्यापक विधेयक यहां पेश करेंगे तो फिर इस में समय लगाना बेकार होगा, खासकर इसलिये कि यह एक अलग अलग धार्मिक भावनाओं को ले कर कोई विधेयक आया तो वह अच्छा नहीं है, एक व्यापक विधेयक आया तो अधिक अच्छा है।

Mr. Chairman: Order, order. The motion was placed before the House and the hon. Minister has replied to it. This is not the occasion for allowing fresh speeches. I will put the motion before the House.

मैसٹر آف ایجوکیشن ایڈنڈ نیچرل

ریسرچ سائنسٹیک ریسرچ

(مولانا آزاد) : مگر میں

سمجھتا ہوں معاملہ کی حیثیت

صاف ہو جانی چاہئے اس لئے

میں آپ کی اجازت سے چند الفاظ

کہنا چاہتا ہوں - میرے دوست ڈر

مئسٹر نے بتلا دیا ہے کہ گورنمنٹ کا

طرز عمل اس بارے میں کیا ہے -

اگر ہاؤس کے مسلمان ممبروں کی

مجاہدتی اس بل کو آگے بڑھانا

چاہتی ہے، تو گورنمنٹ ان کی راہ

میں نہیں آئے گی - باقی دہی وہ

بات جسے انہوں نے اپنی ذاتی رائے کی شکل میں ظاہر کیا ہے، یعنی ایک نیا بل گورنمنٹ تیار کرے، تو اس بارے میں یہ بات ہمیں یاد رکھنی چاہئے کہ اس طرح کا کوئی فیصلہ ابھی گورنمنٹ نے نہیں کیا ہے اور نہیں کہا جا سکتا کہ گورنمنٹ اس طرح کا کوئی فیصلہ ابھی کر سکے گی یا نہیں - اگر آگے چل کر کوئی ایسا بل پارلیمنٹ کے سامنے آیا جس کے ذریعہ ہندو، مسلمان، جینوں اور سکھوں کے تمام اوقاف کی حفاظت و نگرانی کا انتظام کیا جائے گا، تو ظاہر ہے کہ موجودہ بل اس کی راہ میں حائل نہیں ہوگا اسے پارلیمنٹ منظور کر کے اس ایکٹ کو ختم کر دیگی۔

اس میں شک نہیں کہ اس بل میں بہت سی باتیں ایسی تھیں جن پر مزید غور ہونا چاہئے لیکن اگر سلیکٹ کمیٹی میں یہ چلا گیا تو امید ہے کہ ان پر پوری طرح غور کر لیا جائے گا اور پھر پارلیمنٹ کو پورا موقع ملے گا کہ ایسا فیصلہ صادر کرے۔

[English translation of the above]

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): I want the position to be clarified. Therefore I would like to say a few words with your permission. My friend, the Law Minister has explained the attitude of Government in this regard. If the majority of Muslim Members of the House want to pursue this Bill, Government would

[Maulana Azad]

not come in their way. Regarding the point, which he has expressed in the form of his personal opinion i.e. Government should frame a new Bill, we should bear in mind that no such decision has been made by the Government as yet and it is too early to say whether it will be able to make such a decision. If in future a Bill seeking to preserve and administer all the Wakfs belonging to Hindus, Muslims, Jains and Sikhs comes before Parliament, the present Bill, it is clear, would not prove an obstruction. By passing this Bill, Government would repeal this Act.

There is no doubt that this Bill contains many things which require further consideration, but if it is referred to the Select Committee, it is hoped these will be fully considered and then Parliament will have ample opportunity to pass its verdict.

श्री राधेलाल व्यास (उज्जैन) : माननीय सभापति जी, जो बिल हमारे सामने आया है उस के सम्बन्ध में अभी कई राज्यों की राम हमारे सामने आई हैं। मेरा ऐसा ख्याल है कि अभी इस बिल को सिलेक्ट कमेटी को सपुर्द करने में हाउस को जल्दबाजी नहीं करनी चाहिये। पहले तो सवाल यह है कि हिन्दुस्तान में केवल मुस्लिम वक्फ्स की ही हालत खराब हो ऐसी बात नहीं है, बल्कि हिन्दू वक्फ जितने हैं उन की भी वैसी ही हालत है। इस के अलावा और भी दुसरी कम्युनिटी हैं। उनके जितने वक्फ हैं उन की भी हालत वैसी ही है। वाकई में जब ऐसी स्थिति है तो मैं गवर्नमेंट से यह निवेदन करूंगा कि उन को इन सब वक्फ की हालत को सुधारने के लिये और इनका पैसा फिजूल खर्च न हो, इस का दुरुपयोग न हो, लोग बेजा फायदा न उठावें, इस के लिये एक मुकम्मिल कानून सेंट्रल गवर्नमेंट को सारे हिन्दुस्तान के लिये जल्दी से जल्दी लाना चाहिये। यह प्रश्न इस तरह का नहीं है कि जिस को हम टुकड़ों में तय करें। इसलिये इस में और भी पेचीदगियां होंगी।

अभी ला मिनिस्टर साहब ने फरमाया कि वम्बई गवर्नमेंट ने एक ऐसा कानून बनाया है कि जो सभी जाति के लोगों के वक्फ को सामने रखता है और वह एक सा सब के लिये लागू होता है।

مولانا آزاد - لاگو نہیں ہوتا - مگر اس کو ایسا انہوں نے بنایا ہے کہ جو کامیونٹی خود اپنی خوشی سے چاہیگی تو اس پر لاگو ہو جائے گا۔

[English translation of the above]

Maulana Azad: It does not apply to all, but it has been so formulated that it may be extended to any community which likes to have it.

श्री राधेलाल व्यास : तो इसी तरह का एक कानून हमारे यहां भी बनाने की जरूरत है।

एक और भी बात है कि इन वक्फों के सम्बन्ध में जहां तक हो, अदालतों को उन के साथ ज्यादा सम्बन्ध रहे। कोई भी मुत्वल्ली हो, और किसी तरह का भी उसका प्राचीन हो वक्फ का कि किस तरह से वह खर्च किया जायगा, किस काम में खर्च किया जायगा, जैसा कि ट्रस्ट ऐक्ट के अन्दर एक तरीका बतलाया गया है, लेकिन उस के अनुसार कार्रवाई होती है या नहीं, यह अधिकार अदालतों को ही प्राप्त होना चाहिये। जिस तरह से कि बोर्ड्स वर्ग रह की बात इस में सुझाई गयी है, मेरा ऐसा ख्याल है कि उस से आगे चल कर कोई अच्छा नतीजा नहीं निकलेगा बल्कि अलहदा अलहदा काम्युनिटीज के उन की जात के बने हुए बोर्डस कायम होंगे।

Shri Raghunath Singh (Banaras Distt. —Central): The Judge has got the right still.

श्री राध लाल व्यास : जब को राइट न साथ ही

श्री संव्यह अहमद (होशंगाबाद) :
यह बगैर पढ़े ही बोलने लगे।

श्री राधेलाल व्यास : जी हां, आपने पढ़ा है, आपने सुने बगैर ही कह दिया। मेरे पास निशान लगा हुआ है।

एक भ्रान्तीय सबस्य : पेज क्या है ?

श्री राधेलाल व्यास : पेज ४, संक्षान
८। तो इस तरह का इस का कांस्टीट्यूशन है :

Clause 8: "The Board shall consist of,—

(a) four members to be elected in the manner prescribed by Muslim members of the respective State Legislatures,

(b) four members to be elected in the manner prescribed by the Muslim members of the district boards, Municipal Boards, Town area and Notified area Committees of the respective States,

(c) four members to be elected in the manner prescribed by the Jamiat-ul-Ulema and the teachers of the Sunni Madarasas Arabia.

मेरा ऐसा ख्याल है कि जहां ऐसे वक्फ के सवाल हों वहां इस तरह के जातियों के आधार पर बोर्डस बनें, यह कोई एक अच्छी प्रथा नहीं है। यह बात जरूर है कि पुराने जमाने में ऐसी प्रथा रही है। जितने हिन्दू वक्फ हैं उन में हिन्दुओं को ही उन्होंने रखा है। लेकिन मैं यह भी कह सकता हूँ कि अभी कुछ ऐसे भी वक्फ मिलेंगे कि जिस में हिन्दू वक्फ में मुसलमान भाई भी शामिल हैं। मैं आप को मिसाल के तौर पर कहता हूँ कि मध्य भारत में यह चीज है। मध्य भारत सरकार की तरफ से जरूर इस बिल के पक्ष में राय आई है और मैं मध्य भारत का प्रतिनिधि हूँ। लेकिन मैं अपनी निजी राय आप के सामने रखना चाहता हूँ। ग्वालियर स्टेट में वक्फ का कानून था और वह कानून औकाफ़ जो था वह केवल हिन्दुओं से ही सम्बन्ध नहीं रखता था, बल्कि मुसलमानों के या और किसी के जितने भी औकाफ़

थे, चाहे मन्दिर हों, मस्जिद हों, गिरजा हो, हर एक धार्मिक स्थानों से बराबर उस का सम्बन्ध था। औकाफ़ कमेटी होती थी, उस में हिन्दू, मुसलमान, सभी रहते थे। उस औकाफ़ कमेटी के सामने जब कभी भी दाखिल खारिज के मामले आते थे वह बराबर उन को तय करती थी। जिला औकाफ़ कमेटियां भी थीं। इनाम कमिशनर बगैरह भी थे। वहां तक मामला जाता था। तो वक्फ़ दो तरह के हो सकते हैं, धार्मिक भी हो सकते हैं और दूसरे लोगों को मदद पहुंचाने के लिये, उन की पढ़ाई लिखाई के इन्तज़ाम के लिये, इस तरह के वक्फ़ भी हो सकते हैं।

तो मैं चाहता तो यह हूँ कि इस तरह की कमेटी बनें, सारे देश में, कि जो सभी तरह के जितने भी वक्फ़ हों, उन को एडमिनिस्टर करे। उन को देखे और उन की देखभाल करे। उस का इन्तज़ाम करने के लिये समय समय पर उचित कार्रवाई करे, उस के नियम बनें। मैं इस के डिटेल् में तो नहीं जाना चाहता। लेकिन जबकि हिन्दुस्तान में अब आज़ादी बाद यह बात हो रहा है तो जो पिछली चीजें हैं, जिनका खिक्र स्टेटमेंट आफ आब-जैकट्स एंड रीज़न्स में है, कई तरह के वक्फ़ ऐक्ट में थे जो उस जमाने में बनाये गये थे जब हम आज़ाद नहीं थे लेकिन अब हमें मौजूदा स्थिति के अनुसार उन में अमेंडमेंट करने की जरूरत है। मैं हाउस से यह गुज़ारिश करूंगा कि आज़ादी के बाद मैं जबकि हम जातीयता के आधार पर कोई भी काम नहीं करना चाहते, बल्कि सब के लिये समान व्यवहार करना है, तो जबकि सभी वक्फ़ों की हालत खराब है तो एक ऐसा बिल गवर्नमेंट सामने लाये जोकि सभी की हालत को सुधारे। इस तरह छुट पट एक एक करने में गवर्नमेंट का भी काम बढ़ेगा। वह मुसलमान भाईयों के लिये एक बोर्ड बनाये,

[श्री राधेलाल व्यास]

हिन्दूओं के लिये दूसरा बोर्ड बनाये और फिर सरकार सिक्खों के लिये एक अलग बोर्ड बनाये और ऐडमिनिस्ट्रेशन चलाये, तो इससे तो सारे देश भर में बहुत काम फल जायगा और मैं समझता हूँ कि ऐसा करने में गवर्नमेंट का बहुत समय जाया होगा और साथ ही पैसा भी खर्च होगा अलग २ बोर्ड कायम करने में इसलिये मेरा यह नम्र सुझाव है, वैसे मैं मौजूदा बिल के उसूल के खिलाफ नहीं हूँ और मैं चाहता हूँ कि इसके लिए बाकई कोई माहूल इन्तजाम होना चाहिये, क्योंकि हमारे देश का करोड़ों रुपया ऐसे कामों में लगा हुआ है और लोग उससे बेजा फायदा उठाना चाहते हैं और उठा रहे हैं और पैसे का दुरुपयोग हो रहा है, इसलिये गवर्नमेंट को जल्द से जल्द कोई ऐसा कानून सामने लाना चाहिये कि एक दम सारे देश भर में से वह इस बुराई को खत्म कर सकें, इस बेसिस पर और इस बिल के जो उसूल और प्रिंसिपल्स हैं, उनके आधार पर मैं इस बिल का विरोध नहीं करना चाहता हूँ ।

डा० सैय्यद महसूब (चम्पारन पूर्व) : मुझे बहुत ताज्जुब हुआ कि ऐसे इन्वोर्सेंट बिल के मुताल्लिक यहां पर इस कदर बहस मुबाहिसा हुआ । जहां तक मुतबल्लियों की राय का ताल्लुक है, वह तो इसके खिलाफ जायगी ही क्योंकि यह तो उनको इस तरह लोगों का जो रुपया लगा हुआ है, उसका नाजायज इस्तेमाल करने से रोकेगा, मुझे पूरा इल्म है कि मुतबल्लियों ने इस बिल के खिलाफ कितने तार भिजवाये, यह तो कोई ताज्जुब की बात नहीं है, वह लोग हजारों रुपया इस तरह के प्रोपेगंडा पर खर्च कर सकते हैं और हजार पांच सौ तार भिजवा दिये, लेकिन आपको समझना चाहिये कि यह तार और रिप्रेजन्टेशन्स सारे इन्हीं मुतबल्लियों द्वारा भिजवाये गये हैं और आप यह न

समझ बैठें कि राय आम इस बिल के खिलाफ है । बाकी जहां तक कि अदालत के मुताल्लिक कहा गया है, तो मैं आपको बतलाऊँ कि वहां पर यह होता है कि एक बड़ा fraud होता है और एक आदमी किसी बक्फ पर मुकदमा लाता है और कुछ दिन मुकदमा चलता है, उसके बाद वह मुतबल्ली उससे आपस में समझौता कर लेता है और बात मान लेता है और लाख, दो लाख रुपया या पचास हजार, जितना भी रुपया तय हो जाता है, मूद्ई और मद्दालय खा जाते हैं और कम्प्रो-माइज डिग्री पास हो जाती है । मुझे इस तरह के बिलों को पास कराने का काफ़ी तजुर्बा है, हिन्दू चेरिटेबिल इंडाउमेंट ऐक्ट को पास कराया, रिलीजस इंडाउमेंट के मुताल्लिक दो वर्ष लग गये, सिक्खों और जैनियों ने बहुत मुखालफत की, जैनियों ने बहुत शदीद मुखालफत की, दोनों दिगम्बरों और श्वेताम्बरों के सम्प्रदायों ने मुखालफत की, सिक्खों ने भी मुखालफत की और उसके पास कराने में दो वर्ष लग गये और किसी तरह राजी नहीं होते थे कि हिन्दू रिलीजस इंडाउमेंट ऐक्ट में शामिल किये जाय । आज जो यह बिल पेश है, उसका मकसद सिर्फ इतना है कि जो रुपया जाया हो रहा है, उसकी निगरानी की जा सके, मैं जानता हूँ कि जब हिन्दू रिलीजस इंडाउमेंट बिल वहां पास किया जा रहा था तो इसी तरह जो रुपया ट्रस्टीज के द्वारा जो महन्त आदि होते थे, खर्च होता था, उन लोगों ने भी ऐसे बिल की सख्त मुखालफत की थी और पास न होने देने के लिये काफ़ी रुपया खर्च किया, और कांग्रेस गवर्नमेंट ने बड़ी मुश्किल से इसको पास किया, इसलिये मेरा कहना है कि आज जब हम यह मुस्लिम बक्फ ऐक्ट पास करना चाहते हैं तो मुतबल्लियों की तरफ से यह तार और मुखालफत कुदरती है क्योंकि वह जो रुपया जाया कर रहे हैं,

उस पर सरकार रोक लगाने जा रही है, इसलिये मेरा तो कहना यह है कि इसको मेहरबानी करके सेलेक्ट कमेटी में जाने दीजिये ताकि यह जल्दी पास हो और जिससे आज जो इतना रुपया बक़र का जाया हो रहा है वह बचाया जा सके, जो लोग इसके बदले दूसरा बिल लाने की सोच रहे हैं उनसे मैं कहना चाहूँगा कि इसको सेलेक्ट कमेटी में जाने दीजिये, क्योंकि काफ़ी देर हो चुकी है और इसको पास कराने में अब देर न होनी चाहिए, एक साल से यह बिल पेश है और इसमें कोई ऐसी चीज़ नहीं है जिसके वाक़ई कोई भी खिलाफ़ हो, हां वेस्टेड इंटरैस्ट वालों की मुख़ालफ़त और परेशानी तो समझ में आने वाली चीज़ है। अलबत्ता जब यह बिल सेलेक्ट कमेटी को जा रहा है तो वहाँ हम सब मिल कर इसपर खूब सोच विचार करेंगे और इसको और बेहतर बनाने की कोशिश करेंगे, मुझे उम्मीद है कि हाउस इस मामूली और इन्नोसेंट चीज़ पर और ज्यादा मज़ीद बहस न करके इसको सेलेक्ट कमेटी में भेजने की सिफ़ारिश करेगा, वहाँ से लौटने के बाद हाउस को फिर इस पर गौर करने का मौका होगा। लेकिन इस वक्त इसको सेलेक्ट कमेटी में भेजा जाय और मुझे उम्मीद है कि हाउस को इसमें कोई उचर नहीं होगा।

श्री टंडन (जिला इलाहाबाद पश्चिम) :

अध्यक्ष महोदय, मैं इस बिल पर अधिकार के साथ तो कुछ कह नहीं सकता। लेकिन जो बातें मैंने अभी सुनी उनके आधार पर मुझे कोई ऐसी बात नहीं लगती जिससे इस बिल के सेलेक्ट कमेटी में जाने में हम बाधक बनें। यह ठीक है, और मैं भी इसका स्वागत करूँगा, कि एक ऐसा बिल आवे कि जो देश भर के सब दानों के लिए लागू हो, लेकिन मैं अपने दोस्त डाक्टर महमूद से सहमत हूँ, कि मुमकिन है कि इस तरह का बिल आने में

बहुत वर्ष लगे। मुझ को भी अपने सूबे में कुछ तजुर्बा है कि वहाँ इस बात की कोशिश हुई कि धर्मादि और मठों आदि के पास जो जो सम्पत्ति है उसका ठीक २ उपयोग किया जाय। परन्तु हमारे रास्ते में बहुत कठिनाई आई। अगर हमारे मुसलमान भाईयों ने अपने बक़रों का ठीक इन्तज़ाम कराने के लिये एक रास्ता सोचा है, तो महज़ इस वज़ह से कि वह सिर्फ़ मुसलमानों के लिये है और उस में सब शामिल नहीं हो सकते, हम उसमें रुकावट डालें यह बात मुझको बिल्कुल गलत मालूम होती है। आखिर मज़हबी रास्ते पर काम पुराने समय से हैं; वह बहुत जल्दी तो नहीं बदल जायेंगे, हिन्दुओं के लिये भी तो आप उनके ब्याह शादी के मतालिक एक अलग कानून बनाने का यत्न कर रहे हैं। वह बिल हिन्दू नाम से आ रहा है कुछ हिन्दू शादियों के लिये एक कानून जो ज़रूरत पड़ जाती है; वैसे मैं पसन्द करूँगा कि जहाँ तक हो सके अलग २ मज़हबों के ऊपर हमारे कानून न बनें, लेकिन वह चीज़ एकबारगी तो हो नहीं जायगी। मुस्लिम बक़र बहुत पुराने वक्त से चले आ रहे हैं और यह भी मुझ को अन्दाज़ा हो रहा है कि मुतबल्ली लोग उनका ठीक इन्तज़ाम नहीं कर रहे हैं और उनका विरोध इस बिल के बारे में ठीक उसी प्रकार से है जैसे हमारे कुछ महन्तों ने हिन्दू धर्मादि और मठ सम्बन्धी प्रस्तावित कानून का विरोध किया था। इस बिल के पास होने से यह होगा कि वह पैसा जो अब तक मुतबल्लियों द्वारा बेजा तौर से खर्च होता है वह पैसा अब गरीब भाईयों के काम में आयगा। इसलिये मुझे तो कोई ऐसी वज़ह नहीं मालूम होती कि हम महज़ इस बिना पर कि यह सिर्फ़ मुस्लिम बक़र के लिये है; विरोध करें। जब एक मिली जुली चीज़ हमारे सामने आयेंगी तब हम उसका स्वागत करेंगे।

[श्री टंडन]

अभी मौलाना अबुल कलाम आझाद साहब ने फ़रमाया था कि यह बीज कोई रुकावट नहीं डालेगी। मुझ को भी कोई बुरी बात इस में समझ नहीं पड़ती। यह भी सदा कहा जा सकता है कि ज़रूरत होने पर यह कानून समाप्त किया जाय। हमारे एक भाई ने कहा कि बम्बई में कोई इस तरह का कानून है जो हिन्दू मुसलमान दोनों पर लागू होता है और शायद उस पर इस का असर अच्छा न पड़े। अगर ऐसी शंका हो भी तो सेलेक्ट कमेटी में इस पर गौर कर लिया जायगा। मगर हम इस बिल को सेलेक्ट कमेटी में न जाने दें यह बात मुझको सही नहीं मालूम होती। मैं इस बिल को यह सहारा देना चाहता हूँ कि यह बिल सेलेक्ट कमेटी के हवाले किया जाय और वहाँ पर इस में जो परिवर्तन ज़रूरी समझे जायें किये जायें।

Shri Pataskar (Jalgaon): I had no desire to speak on this Bill because I am not opposed to its being referred to a Select Committee. But I want to bring to the notice of the House one matter about which I would like to place some information before them. In the State of Bombay sometime in the year 1948 or so a Committee was appointed presided over by an eminent High Court Judge to formulate proposals to enquire into all possible religious Trusts, whether Muslim, Jain or otherwise. That Committee made a detailed report and in conformity with that report they have passed the Bombay Public Trusts Act XXIX of 1950. I was a member of the Bombay Legislative Assembly when that Act was passed and I can, therefore, say that clause 13 of Section 2 of that Act makes it applicable to all trusts, whether they are Jain, whether they are Muslim, whether they are Hindu or whether they are of any variety. Not only that, but Charity Commissioners have been appointed.

Mr. Chairman: Is there no option?

Shri Pataskar: No option. I will, therefore, quote the opinion which the Bombay Government have forwarded.

"I am to state that the Government of Bombay have already en-

acted a law known as the Bombay Public Trusts Act (Bom. XXIV of 1950). This Act is made applicable to all public trusts which are defined in clause (13) of section 2 to mean, express or constructive trusts for either a public, religious or charitable purpose or both and include a temple, a math, a wakf (a *dharmada*) or any other religious or charitable endowment etc.

Accordingly by section 85 of the Act, the Mussalman Wakf Act 1923, as amended by Bombay Act No. XVIII of 1935 ceased to apply to wakfs in the State of Bombay."

Not only that, but they have also said that the Muslim Wakfs Act has not remained applicable to wakfs so far as Bombay State is concerned, because they have introduced uniformity in all this legislation. Not only that. Some people took up this matter to the High Court of Bombay saying that this Act came in the way of certain fundamental rights, but even then it has been upheld by the High Court of Bombay. In their opinion the Bombay Government has also stated:

"The Bombay Public Trusts Act has been upheld by the Bombay High Court as constitutional in its entirety and it is, therefore, apparent that none of the freedoms guaranteed by the Constitution are in the least affected".

Of course, I do realise that it may not be possible just now to pass a legislation applicable to the whole of India and applicable to all the communities thereof. It might take some years. I do not also want to stand in the way of the Muslims of any particular part having an Act passed so far as they are concerned, because subsequently it may be repealed. But so far as the Bombay State is concerned, there is already an Act existing.

Shri Kazmi: We have already exempted places which have got their own Acts, such as Uttar Pradesh and Bihar, and if the Select Committee thinks it necessary, we can very well exempt others also on that ground.

Shri Pataskar: My point is a little different. I would, therefore, like to read in full again, to bring it to the notice of the House, the opinion of the Government of Bombay. It is clearly mentioned there. They have a better legislation, a legislation which is in conformity with article 44 of the Constitution, a legislation which is already in operation, a legislation whose validity had been challenged and established in

the High Court of Bombay and which is already working whatever controversy there might have been before the Act was passed as regards Jains, Hindus, Christians etc. I would therefore like to bring to the notice of the House that whatever they do, they should not try to make this present legislation applicable only to the Muslims of Bombay, because we are already advanced. So far as Bombay is concerned, we have already an Act which is made applicable to all sections, irrespective of any distinction of religion. And after all possible tests, controversies and opposition that Act is already working very smoothly and there are now no complaints. Therefore, I would suggest that in any case, it should not apply to Bombay, because this Bill when passed, being a Central legislation, might supersede the Bombay Act which is a legislation by a State, and unnecessary conflicts would arise. Therefore, I would appeal to the Members of the Select Committee and to the hon. Mover of this Bill—“Whatever you do, please see that under no circumstances will this Act be made applicable to the State of Bombay which has already got a legislation which is better and which is more in conformity with the Constitution. (Interruption). I will again quote it:

“Accordingly by section 85 of the Act, the Mussalman Wakf Act, 1923, as amended by Bombay Act No. XVIII of 1935 ceased to apply to wakfs in the State of Bombay”.

That is the present position legally, as the Government itself has communicated to us in their opinion.

“In enacting this law the Government of Bombay have followed directive principle contained in article 44 of the Constitution, namely, that the State shall endeavour to secure for the citizens a uniform Civil Code throughout the territory of India. The problems concerning control of administration of the property of religious trusts, be they wakfs, temples or any other kind of religious trusts, are the same and ought to be dealt with in the same manner consistent with the freedom guaranteed by articles 25 and 26 of the Constitution. The Bombay Public Trusts Act has been upheld by the Bombay High Court as constitutional in its entirety and it is, therefore, apparent that none of the freedoms guaranteed by the Constitution are in the least affected. Moreover, sufficient provision has been made in the Bombay Public Trusts Act of 1950 to see that in-

ternal management and even the control by the Charity Commissioner on the administration of property etc. is effected in accordance with public opinion of the religion concerned”.

They have taken all possible steps. Therefore, I gave the history of this legislation. They had appointed a very strong Committee presided over by an eminent High Court Judge and they spent a good deal of money over this. That report was published. It was circulated for eliciting public opinion. All possible objections were raised. Then the Bill was passed and now that legislation, which I think is more consistent with the principles of our Constitution and about which now there is no complaint and it is smoothly working, should not in the least be disturbed by anything which we might choose to do in this House.

I realise the force of the argument that if a Bill on the lines of the Bombay Act was to be passed and made applicable to the whole of India, probably it might lead to so many complications and might mean only delay of this legislation. So in the meantime, I do not mind it. But they have got their own separate legislation which is uniform. So far as Bombay is concerned, they have taken all possible steps in this matter and have got in their Statute book a law which is consistent with the Constitution and which is far better from every point of view. So I do not think it would be desirable and proper for our House in any way to give ground for upsetting that piece of legislation which is working so very well and smoothly. If any one has any doubts on the matter, he can easily get the information from the Government of Bombay.

But, as I have said, the fact is—and the fact has been admitted by the Government of Bombay—that there is an Act which is applicable to all, which has passed through all possible tests, and it would not be proper on any ground whatsoever to disturb the state of law as it exists there. Therefore the Bombay State should be naturally excluded from the operation of any Act or provisions which the Select Committee or this House might itself pass subsequently.

श्री रघुनाथ सिंह : सभापति जी, जो कुछ हमारे राजर्षि जी ने कहा है मैं उसका हृदय से समर्थन करता हूँ। हमें उसूल को देखना है। जैसा कि हमारे व्यास जी ने कहा इसमें जाति की कोई बात नहीं है। उनको यह

[श्री रघुनाथ सिंह]

समझना चाहिये कि जाति और धर्म में फर्क है। हिन्दू धर्म में भी भिन्न भिन्न जातियाँ हैं। धर्म एक मौलिक चीज है। जब हम इस देश में रहते हैं तो यहां तो हिन्दू भी हैं, ईसाइ भी हैं और मुसलमान भी हैं, और दूसरी जातियों के लोग भी हैं। हमको हर धर्म के लोगों को यह अधिकार देना चाहिये कि वह अपनी धार्मिक वस्तुओं का प्रबन्ध कर सकें। आप काशी में चलिए, गाजीपुर में चलिए, बलिया में चलिए मैं आपको दिखाऊंगा कि वहां बड़ी बड़ी इमारत खड़ी हैं, लाख लाख रुपये की एक एक इमारत खड़ी है, लेकिन उनका कोई प्रबन्ध नहीं है। लोग उन के इंट पत्थर को उठा उठा कर ले जाते हैं। इस वास्ते हमको कुछ न कुछ इस तरह का युनीफार्म ला सारे हिन्दुस्तान के लिये बनाना चाहिये ताकि इन इमारतों का प्रबन्ध हो सके। कहा गया है कि कई एक स्टेटों में इस प्रकार के कानून हैं। अगर कई स्टेटों में इस प्रकार के कानून हैं तो फिर इसमें क्या हर्ज है कि एक केन्द्रीय नियम सारे हिन्दुस्तान के वास्ते बन जाय कि जहां तक वक्फों का सवाल है युनीफार्मिटी हो जाय। इस वास्ते में इस बिल का समर्थन करता हूँ, और केवल इस बात पर नहीं कि इससे जातिवाद को किसी प्रकार का प्रोत्साहन मिलेगा। अगर हमारे किसी हिन्दू भाई के दिल में इस तरह का सन्देह हो तो वह इसको निकाल दे। मैं एक उदाहरण दूँ। मैं खुद चाहता हूँ कि काशी के लिए ऐसा बिल हो। काशी विश्वनाथ जी का जो मन्दिर है उसको बनवाने वाली अहिल्या बाई थीं। अब वह मन्दिर न उनके या उनके खानदान वालों के हाथ में है और न किसी खास आदमी के हाथ में है। वहां दो सौ बरस से लिटीगेशन होता आ रहा है और जो आमदनी आती है, उसे सब लोग खा जाते हैं। इसी प्रकार से

काशी विश्वनाथ के मन्दिर में एक जानवापी की मास्क है। वह बहुत पुरानी मास्क है लेकिन उसका इन्तिषाम कोई नहीं करता। लेकिन जिस मसजिद में चार पैसे की आमदनी हो जाती है उसके वास्ते हर तरह के लोग तैयार हो जाते हैं। इसलिये अगर कोई इस प्रकार का सेंट्रल ला बन जाय तो इससे हिन्दुस्तान का बहुत उपकार होगा।

दूसरे हमारे भाई ब्यास जी ने सेंक्शन C का हवाला दिया। जो लोग बकालत करते हैं, और हम भी करते हैं, वह जानते हैं कि आजकल अदालतों में मसजिदों और मठों के बहुत मुकदमे चलते हैं। खासकर जब से यू० पी० में जमींदारी एबोलिशन कानून बन गया है तब से सिविल कोर्ट्स में मठों और मास्कों के बहुत ही ज्यादा मुकदमे चलने लगे हैं। इससे बहुत परेशानी हो रही है। इसलिये इसी तरह का कोई न कोई बिल हिन्दुओं के लिये भी होना चाहिए। इसमें धर्म का कोई प्रश्न नहीं है। जिसकी जो चीज अच्छी हो उसको मान लेना चाहिए। खास करके जब ब्यास जी को और पाटस्कर जी को यह मंजूर है कि कानून होना चाहिए। ऐसी हालत में इसको सिलेक्ट कमेटी में जाने दें और उसके सम्बन्ध में जो उनके सुझाव हों, उनको वह उसके पास भेज दें। उसमें अमेंडमेंट हो जायगा। ब्यास जी ने जज के अधिकार के बारे में कहा। इस बिल में भी जज के अधिकार महफूज हैं। इस वास्ते महफूज हैं कि अगर कोई मुतबल्ली चार पैसे की भी चोरी करता है तो यह मामला अदालत में ले जाया जा सकता है। आज हम क्या कर सकते हैं। आज कुछ भी नहीं कर सकते इस वास्ते हमारी प्रार्थना है कि इस बिल को सिलेक्ट कमेटी में जाने दें और जो कुछ सुझाव उस पर हों उनको आप सिलेक्ट

कमेटी के पास भेज दें खासकर ऐसी अवस्था में जबकि इस बिल को लाने वाले मेम्बर भी इसको मंजूर करते हैं, पाटस्कर जी भी मानते हैं और ब्यास जी भी मानते हैं। इस वास्ते मेरी प्रार्थना है कि इसको सिलेक्ट कमेटी में जाने दें और जिस वक्त यह हाउस में आवेगा तो जो संशोधन करना होगा कर दिया जायगा।

Lala Achint Ram rose—

Mr. Chairman: It has been sufficiently discussed. Does the hon. Member want to press any new point?

लाला अचिंत राम (हिसार) : मुहतरिम सदर जी, मैं एक बात दरियाफ्त करना चाहता हूँ कि सिलेक्ट कमेटी के अन्दर यह मामला जायगा उस वक्त अगर कोई साहब यह संशोधन पेश करना चाहें कि जो बम्बई का एक्ट है उसी को एक्सटेंड कर दिया जाय तो क्या वह ऐसा कर सकेंगे। यह कह कर तो उसको नामंजूर नहीं कर दिया जायगा कि वह तो मुस्लिम बक्क की चीज है। तो मैं यह जानना चाहता हूँ कि अगर सिलेक्ट कमेटी में कोई यह तजवीज करना चाहे कि जो बम्बई का एक्ट है उसी को एक्सटेंड कर दिया जाय तो उस पर कोई एतराज तो नहीं होगा।

श्री रघुनाथ सिंह : यह कैसे हो सकता है।

Shri Biswas: That cannot be done.

Mr. Chairman: If the hon. Member does not want to make a reply he need not.

श्री काजमी : बम्बई के एक्ट के एक्सटेंशन का सवाल होगा तो उसके लिए तो दूसरा लैजिस्लेशन आपको लाना पड़ेगा। बम्बई का एक्ट इस बिल की मार्फत तो नहीं ला सकते हैं।

Mr. Chairman: Order, order. The talk should not be between two Members.

Shri Kazmi: He wanted an explanation; I gave the explanation.

Mr. Chairman: Certainly, I wanted to give him an opportunity but the hon. Member did not stand up. May I take it that he does not want to give any further explanation?

Shri Kazmi: I am very sorry I gave a very wrong impression to the hon. Law Minister. There is an overwhelming majority of opinions in favour. My friend objects that the report regarding the opinions given to him does not say so. I have gone through the opinions very carefully and I have tried to understand them. The basic principle is that there should be some body to supervise the various waqfs. That is an axiom which is accepted by everybody. My friend quoted Uttar Pradesh as being opposed to the Bill. So far as the individual opinions from Uttar Pradesh are concerned, every one of them is in favour. So far as the Government is concerned, they say that by the creation of a Central Board the expenses will be doubled. Probably they have not fully considered the provisions of chapter III which provides only a co-ordinating Board. The apprehension of some of the gentlemen is that by creating a Central Board, the expenses of the Board shall be doubled. That is not so as we have tried our best not to invest the Board with any such functions that it will have to run a big office or anything like that. The Central Board will only be a sort of consulting body between the various State Boards so that there may be some supervision and some co-ordination. It is at the option of the Select Committee to accept it or not to accept it. It is only one chapter. Persons from West Bengal say that they are perfectly satisfied with our Act. Similarly Bihar was satisfied with their Act. The Bill says that its provisions shall not apply to Bihar. Everyone accepts that supervision is necessary but persons interested in the Boards say 'We have a Board and we are working it satisfactorily'. They say they are satisfied with the work, while persons not so connected say that they are absolutely dissatisfied. We also say, 'if you are satisfied, we do not want to disturb you.' It need not be followed in every province. Everyone agrees that legislation is absolutely necessary, but the difficulty is that when we start legislating, they begin to oppose it. Take, for example, Madras. Several attempts have been made to pass a wakf Bill, but they do not succeed due to the opposition of the *Mutawallis*. If we agree that there must be administra-

[Shri Kazmi]

tion and that there must be some body to look after and supervise the *Mutawallis*, where is the question of any opposition? Whether the Government brings the Bill or a private Member brings it, it should not matter. Various State Governments have already enacted similar Acts. As a matter of fact, in our work we have the guidance of at least four States. The fifth one is Bombay. Everything is before us. After all, you have these various Members in the Select Committee and they can put their heads together and come to a particular conclusion.

As far as the present Bill is concerned, after drafting it, I submitted a copy to the Ministry of Law. They made some suggestions and I incorporated them. The hon. Law Minister will preside over the Select Committee and will be the guiding spirit. Anything suggested by the Select Committee will come up before the House. I myself am not in a position to give any undertaking or to say anything, but I want to say only this, that there must be some body to supervise the Wakfs and let us know the various defects pointed out by various States or individuals. We shall consider them all and if we think that it is not a workable scheme, then we will leave it; otherwise, we shall go ahead. This is all that I have to submit.

Mr. Chairman: The question is:

"That the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of *Mutawallis'* management of them, in India, be referred to a Select Committee consisting of Dr. Syed Mahmud, Shri M. Hifzur Rahman, Shri Ahmed Mohiuddin, Shri Gurmukh Singh Musafir, Pandit Krishna Chandra Sharma, Shri Hira Vallabh Tripathi, Maulana Mohammad Saeed Masuodi, Col. B. H. Zaidi, Shri Mohanlal Saksena, Chaudhuri Hyder Husain, Shri Amjad Ali, Shri Syed Ahmed, Dr. N. M. Jaisoorya, Shrimati Subhadra Joshi, Shri C. C. Biswas, Shri S. V. L. Narasimham, Shri Atma Singh Namdhari, Shri Pyare Lal Kureel Talib, and the Mover, with instructions to report by the last day of the second week of the next session."

The motion was adopted.

ORPHANAGE BILL

श्री एम० एल० द्विवेदी (जिला हमीर पुर) : I beg to move:

"That the Bill to provide for bringing up, maintenance and education of children who have lost their parents and have no other person to look after them in proper manner, be taken into consideration."

सभापति महोदय, मैं सदन के सम्मुख एक ऐसा बिल विचार करने के लिये रख रहा हूँ जिसके द्वारा इस बात का इन्तजाम किया जायगा कि वे बच्चे जिनके माता पिता स्वर्गवास कर गये हैं तथा जिनकी देखभाल करने के लिये संसार में कोई उचित व्यक्ति नहीं है, उनका इन्तजाम सरकार की तरफ से किया जाय। सदन को यह बताने की आवश्यकता नहीं है कि संसार में जितने देश हैं और जो सभ्य हैं, हर जगह ऐसे कानून बन चुके हैं, जहाँ पर इस क्रिस्म के बच्चों की तालीम, शिक्षा तथा भरण पोषण के लिये इन्तजाम किया गया है। इंग्लैंड में, अमेरिका में और बड़े बड़े मुल्कों में इस तरह के कानून मौजूद हैं जिनकी प्रतियाँ कुछ मेरे पास मौजूद हैं। जब तक हमारे देश का शासन अंग्रेजों के हाथ में था वह यह हालत गवारा कर सकते थे कि इस देश के बच्चे उपेक्षित रहें, क्योंकि इस देश के बच्चों की जागृति में और उन का उचित प्रबन्ध करने में उन को कोई विशेष दिलचस्पी नहीं हो सकती थी। ऐसा उनके लिये तो माना जा सकता है। लेकिन जब से हमारा देश स्वतंत्र हो गया है, हमने एक नया विधान बना लिया है, तो इस बात की अत्यन्त आवश्यकता है कि हमारे देश के ऐसे बच्चे जोकि बिल्कुल अनाथ हैं, जिनके भरण पोषण का कोई उचित प्रबन्ध नहीं है उन का उचित प्रबन्ध किया जाय और उचित व्यवस्था की जाय। मैं सदन का ध्यान इस ओर आकर्षित करूँगा कि आम तौर से देखा जाता है कि